

(2021) 01 KL CK 0523
In the High Court Of Kerala
Case No : Writ Petition (C) No. 28730 Of 2020

Vijayan

APPELLANT

Vs

State Of Kerala And Ors

RESPONDENT

Date of Decision : 22-01-2021

Acts Referred:

Indian Penal Code, 1860 — Section 294(B), 323, 324, 447, 506(1)
Scheduled Castes And The Scheduled Tribes (Prevention Of Atrocities) Amendment
Act, 2015 — Section 3(1)(r), 3(1)(s)

Citation : (2021) 01 KL CK 0523

Hon'ble Judges : V.G. Arun, J

Bench : Single Bench

Advocate : Alex M. Scaria, A.J. Riyas, M.M. Gracy, Saritha Thomas, Pavan Rose Johnson, T.R. Renjith

Final Decision : Disposed Of

Judgement

1. The petitioner alleges that he was falsely implicated in Crime No.466 of 2020 of Karunagapally Police Station, alleging offences punishable under

Sections 447, 294B, 506(1), 323 and 324 of IPC along with Section 3(1) (r) and (s) of the SC/ST Prevention of Atrocities (Amendment) Act, 2015.

2. According to the petitioner, registration of the crime is the result of a conspiracy between the Police officials and a rival petrol bunk operator.

Highlighting his grievances, petitioner has filed Ext.P2 representation before the Director General of Police.

3. The learned Counsel for the petitioner submits that the petitioner would be satisfied with the direction to the Director General of Police to look into

the grievances highlighted in Ext.P2.

4. The learned Public Prosecutor submits that the matter was enquired into and the allegations found to be false.

In any event, the petitioner having submitted a representation before the Director General of Police, the same is liable to be considered, provided

Ect.P2 is received at the office of the Director General of Police and is still pending without consideration.

The writ petition is disposed of asSd/above.